

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
GULESTAN BLDG. NO. 6, PRESCOT RD, 4th Floor,
Bombay - 400 001.

REVIEW APPLICATION NO. 17/96 in
ORIGINAL APPLICATION NO. 1108/95.

Thursday the 18th of January, 1996.

CORAM : Hon'ble Shri B.S. Hegde, Member (J).

Smt. Sonabhai Gopal Sarsar ... Applicant
(Review Petitioner)
(Advocate by Smt. Nagarkatti)

V/s.

Union of India & Ors. ... Respondents
(Advocate by Shri R.K. Shetty)

ORDER

[Per Shri B. S. Hegde, Member (J)]

Heard Smt. Nagarkatti, Counsel for Applicant.

Shri R.K. Shetty takes notice on behalf of
respondents.

Department representative Shri C.S. Mansoor
is present.

Tribunal vide its order dated 20/9/95 directed
the applicant to include Mrs. Sonabhai Gopal Sarkar
as a necessary party in this OA and carry out the
amendment accordingly. The said amendment has not
been carried out by applicant. Earlier Shri S.P. Saxena,
appeared for the applicant. Now Smt. Nagarkatti,
appears for the Intervenors.

Issue notice to Shri S.P. Saxena, who appeared
on behalf of applicant on earlier occasion. Respondent

is directed to file reply to RP-17/96. Rejoinder if any to be filed by applicant in next two weeks.

It is understood from the respondents counsel that as per the direction of the Tribunal dated 2/11/95, to disbursement of the amounts of the deceased employee to the minor children has not been done till date. If that is so, the same may be stayed till the disposal of the Review Petition.

Put up for orders on 11/3/96.


(B.S. HEGDE)
MEMBER (J)

abp.